

NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH  
COURT- V

5) C.P. (IB)/411(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA  
Member (Technical)

SHRI KULDIP KUMAR KAREER  
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **28.02.2023**.

NAME OF THE PARTIES: Unity Small Finance Bank Limited

Vs.

Shah Steel Impex Private Limited

UNDER SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

Mr. Maulik Chokshi, Advocate I/b Adv Amar Khanna appearing for the Petitioner and Mr. Umang Mehta, Advocate appearing for the Corporate Debtor are present through virtual hearing.

Counsel appearing for the Corporate Debtor seeks time to file reply. Pursual of the record reveals that a valid notice was served upon the Corporate Debtor on 27.07.2022. However, thereafter neither the Corporate Debtor appeared nor any reply has been filed till date. Today, Mr. Umang Mehta, Advocate further sought time to file reply.

Under this circumstances and in the interest of justice, this Bench grants one last opportunity to the Counsel for the Corporate Debtor to file their reply positively within a period of two weeks from day by serving an advance copy to the other side subject to payment of cost of Rs. 50,000/- to be paid online through Bharat Kosh. List this matter for final argument on **27.03.2023**.

SD/-

ANURADHA SANJAY BHATIA  
Member (Technical)

SD/-

KULDIP KUMAR KAREER  
Member (Judicial)